

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.08
I.A Nos. 61, 63, 78, 97, 98 & 101 of 2020,
I.A Nos. 90 & 123 of 2022 in
CP (IB) No.84/BB/2019

IN THE MATTER OF:

Mr. Pratap Chandra Pandhy & Ors. ... Petitioners
Vs. ...
M/s. Dreamz Infra India Ltd ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.05.2022

CORAM:

SH. AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Ms. Neha Shetty
For the Applicant in I.A No. 156 of 2022 : Sh. Narendra Kumar

ORDER

1. When this matter is taken up for hearing, Ms. Neha Shetty, learned Counsel for the RP submits that since no Resolution Plan are received, the CoC is contemplating to resolve for Liquidation of the Corporate Debtor and accordingly seeks short accommodation.
2. List the case on **15.06.2022**

— sd —

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

— sd —

(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)